



# കേരള ഗസറ്റ് KERALA GAZETTE

## അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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Thiruvananthapuram,  
Tuesday

2020 ജൂലൈ 28  
28th July 2020  
1195 കർക്കടകം 13  
13th Karkadakam 1195  
1942 ശ്രാവണം 6  
6th Sravana 1942

നമ്പർ  
No. 1736

### GOVERNMENT OF KERALA Law (Legislation-A) Department NOTIFICATION

No. 10683/Leg.A2/2020/Law.

*Dated, Thiruvananthapuram, 13th Karkadakam, 1195  
28th July, 2020  
6th Sravana, 1942.*

The following Ordinance promulgated by the Governor of Kerala on the 28th day of July, 2020 is hereby published for general information.

By order of the Governor,

ARAVINTHA BABU P. K.,  
Law Secretary.



**ORDINANCE No. 40 OF 2020****THE KERALA PROVISIONAL COLLECTION OF REVENUES  
(AMENDMENT) ORDINANCE, 2020**

Promulgated by the Governor of Kerala in the Seventy-first Year of the Republic of India.

*AN*

***ORDINANCE***

*further to amend the Kerala Provisional Collection of Revenues Act, 1985.*

*Preamble.*—WHEREAS, it is expedient further to amend the Kerala Provisional Collection of Revenues Act, 1985 (10 of 1985) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Provisional Collection of Revenues (Amendment) Ordinance, 2020.

(2) It shall come into force at once.

2. *Act 10 of 1985 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Provisional Collection of Revenues Act, 1985 (10 of 1985) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 4.*—In the principal Act, in section 4, in clause (c) of sub-section (2), for the words “one hundred and twenty days” the words “one hundred and eighty days” shall be substituted.

**ARIF MOHAMMED KHAN,  
GOVERNOR.**

